

**HIGH COURT OF JHARKHAND, RANCHI**

**NOTIFICATION**

**THE 21<sup>st</sup> APRIL, 2016**

No. 130 A: In exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the High Court has been pleased to confer the powers of Judicial Magistrate 1<sup>st</sup> class upon the Judicial officers of the rank of Civil Judge (Senior Division) named in Column no. 02 at their respective places of posting shown in Column no. 03 of the table :-

Sl. No.	Name of the officers with designation and present place of posting/ under order of transfer/ posting on promotion	New place of posting
<b>01.</b>	<b>02.</b>	<b>03.</b>
01	Sri Durgesh Chandra Awasthi, Civil Judge (Senior Division), Saraikela	Saraikela
02	Sri Bipin Bihari Gautam, Civil Judge (Senior Division), Giridih	Giridih
03	Smt. Kashika M. Prasad, Civil Judge (Senior Division), Giridih	Giridih
04	Sri Prafulla Kumar, Civil Judge (Senior Division), Daltonganj	Daltonganj
05	Smt. Kalpana Hazarika, Civil Judge (Senior Division), Dhanbad	Dhanbad
06.	Sri Daya Ram, Civil Judge (Senior Division), Jamshedpur	Jamshedpur
07.	Sri Sanjeev Jha, Civil Judge (Senior Division), Hazaribagh	Hazaribagh
08.	Sri Rajesh Kumar Singh, Civil Judge (Senior Division), Ranchi	Ranchi
09.	Sri Akhilesh Kumar Tiwary, Civil Judge (Senior Division), Ranchi	Ranchi
10.	Smt. Neerja Ashri, Civil Judge (Senior Division), Bermo at Tenughat (Bokaro)	Bermo at Tenughat (Bokaro)
11.	Sri Avinash Kumar Dubey, Civil Judge (Senior Division), Dhanbad	Dhanbad
12.	Sri Arvind Kumar No.-2, Civil Judge (Senior Division), Ranchi	Ranchi
13.	Sri Kankan Pattadar, Civil Judge (Senior Division), Ranchi	Ranchi
14.	Sri Sailendra Kumar, Civil Judge (Senior Division), Dhanbad	Dhanbad
15.	Sri Braj Kishore Pandey No. 2, Civil Judge (Senior Division), Gumla	Gumla
16.	Sri Prem Shankar, Civil Judge (Senior Division), Ramgarh	Ramgarh
17.	Sri Suraj Prakash Thakur, Civil Judge (Senior Division), Dhanbad	Dhanbad
18.	Sri Binay Kumar Lal, Civil Judge (Senior Division), Jamshedpur	Jamshedpur
19.	Sri Shankar Kumar Maharaj, Civil Judge (Senior Division), Giridih	Giridih

Further, the concerned Principal District and Sessions Judges including Judicial Commissioner, Ranchi are hereby directed to use their own discretionary powers in distributing judicial works amongst aforesaid officers.

By Order of the Court,  
Sd/- Anil Kumar Choudhary  
Registrar General

Memo No. \_\_\_\_\_/Apptt

Dated Ranchi the April, 2016

Copy forwarded to the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

Sd/- Anil Kumar Choudhary  
Registrar General

  
21.04.2016

Memo No. 2848 /Apptt

Dated Ranchi the 21<sup>st</sup> April, 2016

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the O/o Registrar General/ the Registrar (Vigilance) / the Registrar (Administration) /c/ the Registrar (Establishment) / Secretary to Hon'ble the Chief Justice / I/c P.P.S. to the Hon'ble the Chief Justice / I/c NIC Cell .....of High Court of Jharkhand, Ranchi / the concerned Principal District & Sessions Judges including Judicial Commissioner, Ranchi for information and (communication to the Officers concerned)

( ) - For concerned PDJs & JC

  
21.04.2016  
Registrar General

# HIGH COURT OF JHARKHAND, RANCHI

## NOTIFICATION

THE 21<sup>ST</sup> APRIL, 2016

No. 131 A: The Judicial officers named in Column no. 02 are transferred/ posted as Civil Judge (Junior Division), permanent Court in the Judgeship and station mentioned in Column no. 03 of the table given below.

As mentioned in Column no. 04, the officers concerned are also vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2002 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction.

As further mentioned in Column no. 04, the officers concerned are also vested with the powers of a Judge of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The powers vested in Column no. 04 should not, however, be exercised by the officers concerned unless the same is published in the Jharkhand Gazette or in the District Gazette.

Sl. No.	Name of the officer with designation and present place of posting	a) Designation at the Station b) Place where the officer is to be ordinarily stationed at c) Name of the Judgeship in which posted	Special power with which the officer is vested at the station/new station. a) Under Bengal, Agra & Assam Civil Courts Act (under ordinary procedure) b) Under the Provincial small cause Court's Act, 1887.	Designation of the officers after vesting the powers of Civil Judge (Junior Division) & others
01	02	03	04	05
1.	Sri Vikram Anand, JM-cum-Judge Incharge-cum-PM, JJ Board, Simdega	(a) Civil Judge (Junior Division) (b) Bermo at Tenughat (c) Bokaro	(a) Rs. 1,00,000/- within the local limits of Bermo Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Bermo Munsifi	SDJM-cum-Civil Judge (Junior Division)-cum-Judge Incharge, Bermo at Tenughat, Bokaro
2.	Ms. Manju Kumari, JM-cum- Addl. Civil Judge (Junior Division), Giridih	(a) Civil Judge (Junior Division) (b) Giridih (c) Giridih	(a) Rs. 1,00,000/- within the local limits of Giridih Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Giridih Munsifi	Civil Judge (Junior Division)-cum-PM, JJ (Board), Giridih
3.	Ms. Lucy Sosen Tigga, JM-cum-Addl. Civil Judge (Junior Division)-cum-PM, JJ Board, Chaibasa	(a) Civil Judge (Junior Division) (b) Chaibasa (c) Chaibasa	a) Rs. 1,00,000/- within the local limits of Chaibasa Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Chaibasa Munsifi	Civil Judge (Junior Division)-cum-JM-cum-PM, JJ (Board), Chaibasa
4.	Sri Bishwanath Bhagat, JM-cum-Judge Incharge cum-Civil Judge (Junior Division), Chatra	(a) Civil Judge (Junior Division) (b) Saraikela (c) Saraikela	(a) Rs. 1,00,000/- within the local limits of Saraikela Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Saraikela Munsifi	SDJM-cum-Civil Judge (Junior Division)-cum-Judge Incharge-cum-PM, JJ (Board), Saraikela
5.	Ms. Shweta Kumari No. II, JM-cum-P.M., J.J. Board, Chatra	a) Civil Judge (Junior Division) b) Chatra c) Chatra	a) Rs. 1,00,000/- within the local limits of Chatra Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Chatra Munsifi	SDJM-cum-Judge Incharge-cum-Civil Judge (Junior Division)-cum-PM, JJ (Board), Chatra
6.	Ms. Archana Kumari, JM-cum- Addl. Civil Judge (Junior Division) cum-PM, JJ Board, Daltonganj	(a) Civil Judge (Junior Division) (b) Daltonganj (c) Daltonganj	(a) Rs. 1,00,000/- within the local limits of Daltonganj Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Daltonganj Munsifi	SDJM-cum-Civil Judge (Junior Division)-cum-PM, JJ (Board), Daltonganj
7.	Sri Manoranjan Kumar No. II, JM-cum- Addl. Civil Judge (Junior Division), Dhanbad	(a) Civil Judge (Junior Division) (b) Dhanbad (c) Dhanbad	(a) Rs. 1,00,000/- within the local limits of Dhanbad Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Dhanbad Munsifi	Civil Judge (Junior Division), Dhanbad
8.	Sri Pratap Chandra, JM-cum- Addl. Civil Judge (Junior Division), Dhanbad	(a) Civil Judge (Junior Division) (b) Dhanbad (c) Dhanbad	(a) Rs. 1,00,000/- within the local limits of Dhanbad Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Dhanbad Munsifi	Civil Judge (Junior Division)-cum-JM, Dhanbad

21/04/2016

9.	Sri Manoj Kumar Prajapati, JM-cum- Addl. Civil Judge (Junior Division), Garhwa	a) Civil Judge (Junior Division) b) Garhwa c) Garhwa	a) Rs. 1,00,000/- within the local limits of Garhwa Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Garhwa Munsifi	JM-cum-Judge Incharge-cum-Civil Judge (Junior Division), Garhwa
10.	Sri Manoj Kumar Ram, JM-cum- Addl. Civil Judge (Junior Division)- cum- Judge Incharge, Garhwa	a) Civil Judge (Junior Division) b) Gumla c) Gumla	a) Rs. 1,00,000/- within the local limits of Gumla Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Gumla Munsifi	SDJM-cum-Judge Incharge-cum-Civil Judge (Junior Division)-cum-PM, JJ (Board), Gumla
11.	Sri Vishal Gaurav, JM-cum- Addl. Civil Judge (Junior Division), Jamshedpur	a) Civil Judge (Junior Division) b) Jamshedpur c) Jamshedpur	a) Rs. 1,00,000/- within the local limits of Jamshedpur Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Jamshedpur Munsifi	Civil Judge (Junior Division)-cum-JM, Jamshedpur
12.	Ms. Divya Mishra, SDJM-cum- Addl. Civil Judge (Junior Division), Koderma	a) Civil Judge (Junior Division) b) Koderma c) Koderma	a) Rs. 1,00,000/- within the local limits of Koderma Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Koderma Munsifi	SDJM-cum-Civil Judge (Junior Division)-cum- Judge Incharge-cum-PM, JJ (Board), Koderma
13.	Sri Nirupam Kumar, SDJM, Lohardaga	(a) Civil Judge (Junior Division) (b) Lohardaga (c) Lohardaga	(a) Rs. 1,00,000/- within the local limits of Lohardaga Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Lohardaga Munsifi	SDJM-cum-Judge Incharge-cum-Civil Judge (Junior Division)-cum-PM, JJ (Board), Lohardaga
14.	Ms. Arti Mala, JM-cum- Addl. Civil Judge (Junior Division), Ramgarh	(a) Civil Judge (Junior Division) (b) Ramgarh (c) Ramgarh	(a) Rs. 1,00,000/- within the local limits of Ramgarh Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Ramgarh Munsifi	SDJM-cum-Judge Incharge-cum-Civil Judge (Junior Division), Ramgarh
15.	Sri Manoj Kumar Sharma, JM-cum- Addl. Civil Judge (Junior Division), Ranchi	(a) Civil Judge (Junior Division) (b) Ranchi (c) Ranchi	(a) Rs. 1,00,000/- within the local limits of Ranchi Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Ranchi Munsifi	JM-cum-Civil Judge (Junior Division), Ranchi

By order of the Court,

Sd/- Anil Kumar Choudhary

Registrar General

Memo No. \_\_\_\_\_/Apptt

Dated Ranchi the

April, 2016

Copy forwarded to the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

Sd/- Anil Kumar Choudhary

Registrar General

Memo No. 2854/Apptt

Dated Ranchi the

27<sup>th</sup> April, 2016

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the O/o Registrar General/ the Registrar (Vigilance) /c/ the Registrar (Administration) /c/ the Registrar (Establishment) / the /c P.P.S. to the Hon'ble the Chief Justice / the CPC I& /c NIC Cell .....of High Court of Jharkhand, Ranchi / the concerned Principal District & Sessions Judges including Judicial Commissioner, Ranchi for information and (communication to the Officers concerned).

( ) - For concerned PDJs & J. C., Ranchi.

  
21.04.2016  
Registrar General

**HIGH COURT OF JHARKHAND, RANCHI**  
**NOTIFICATION**

**THE 20<sup>TH</sup> APRIL, 2016**

No. 132 A : The Civil Judges (Senior Division) named in Column No. (2) of the table given below are appointed as Civil Judges (Senior Division)-I in the Judgeships to be stationed ordinarily at the places mentioned in column No. (3) of the table.

As indicated in Column No. (4), the Civil Judges (Senior Division)-I is also vested with the powers of a Judge of a Court of Small Causes with the necessary pecuniary and territorial jurisdiction for the trial of suits cognizable by such a Court.

The powers vested as per Column No. (4) should not, however, be exercised by the Officers concerned unless they are published in the Jharkhand Gazette or the District Gazette.

Sl. No.	Name of the Officers with Designation and present place of posting (with Judgeship) [UOT/UOP/ on promotion, if any]	a) Designation at the new station b) Place where the officer is to be ordinarily stationed at c) Name of the judgeship in which appointed on transfer	Special powers with which the officer is vested at the new station.
(1)	(2)	(3)	(4)
1.	Sri Satyapal, CJM-cum-Civil Judge (SD)-I, Simdega [Under orders of transfer and posting at Rajmahal as Civil Judge (Sr. Division)]	a) Civil Judge (Sr. Division) b) Rajmahal c) Sahebganj	XXXXX
2.	Sri Ajay Kumar Singh, Civil Judge (Sr. Div)-cum-J.M., Deoghar	a) Civil Judge (Sr. Division) b) Deoghar c) Deoghar	XXXXX
3.	Sri Tarun Kumar, Civil Judge (SD)-cum-J.M., Bermo at Tenughat [Under orders of transfer and posting at Khunti as Civil Judge (Sr. Division)]	a) Civil Judge (Sr. Division) b) Khunti c) Khunti	S.C.C. powers of Rs.1500/- within the local limits of Koderma Munsifi
4.	Sri Madhuresh Kumar Verma, Civil Judge (SD)-Secy, DLSA-cum-JM, Daltonganj [Under orders of transfer and posting at Simdega as Civil Judge (Sr. Division)]	a) Civil Judge (Sr. Division) b) Simdega c) Simdega	S.C.C. powers of Rs.1500/- within the local limits of Simdega Munsifi
5.	Sri Akhilesh Kumar, Civil Judge (Senior Division)-cum-J.M., Hazaribagh	a) Civil Judge (Sr. Division) b) Hazaribagh c) Hazaribagh	S.C.C. powers of Rs.1500/- within the local limits of Hazaribagh Munsifi
6.	Sri Anil Kumar No.2, Civil Judge (Senior Division)-cum-J.M., Jamshedpur	a) Civil Judge (Sr. Division) b) Jamshedpur c) Jamshedpur	S.C.C. powers of Rs.1500/- within the local limits of Jamshedpur Munsifi
7.	Sri Neeraj Kumar Vishwakarma, Civil Judge (Senior Division)-cum-J.M., Ranchi	a) Civil Judge (Sr. Division) b) Ranchi c) Ranchi	S.C.C. powers of Rs.1500/- within the local limits of Ranchi Munsifi
8.	Sri Mukulesh Chandra Narain, S.D.J.M., Pakur [Under orders of transfer and posting on promotion at Ghatshila, (Jamshedpur) as Civil Judge (Sr. Division)]	a) Civil Judge (Sr. Division) b) Ghatshila c) Jamshedpur	S.C.C. powers of Rs.1500/- within the local limits of Ghatshila Munsifi
9.	Sri Sanjay Singh Yadav, J.M.-cum-Judge Incharge-cum-P.M.(J.J Board), Pakur [Under order of posting on promotion]	a) Civil Judge (Sr. Division) b) Pakur c) Pakur	XXXXXX
10.	Sri Rajendra Kumar Sinha, S.D.J.M.-cum-Judge Incharge, Khunti [Under orders of transfer and posting on promotion at Chaibasa as Civil Judge (Sr. Division)]	a) Civil Judge (Sr. Division) b) Chaibasa c) Chaibasa	S.C.C. powers of Rs.1500/- within the local limits of Chaibasa Munsifi
11.	Sri Bimlesh Kumar Sahay, S.D.J.M., Daltonganj [Under order of posting on promotion]	a) Civil Judge (Sr. Division) b) Daltonganj c) Daltonganj	S.C.C. powers of Rs.1500/- within the local limits of Daltonganj Munsifi

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12.	Sri Rakesh Kumar, S.D.J.M.-cum-Judge Incharge, Bermo at Tenughat [Under order of posting on promotion]	a) Civil Judge (Sr. Division) b) Bermo at Tenughat c) Bokaro	S.C.C. powers of Rs.1500/- within the local limits of Bermo at Tenughat Munsifi
13.	Sri Sanjiv Kumar Verma, S.D.J.M.-cum-Judge Incharge, Godda [Under order of posting on promotion]	a) Civil Judge (Sr. Division) b) Godda c) Godda	XXXXXXXX
14.	Sri Vinod Kumar Tiwari, S.D.J.M., Jamshedpur [Under orders of transfer and posting on promotion at Garhwa as Civil Judge (Sr. Division)]	a) Civil Judge (Sr. Division) b) Garhwa c) Garhwa	S.C.C. powers of Rs.1500/- within the local limits of Garhwa Munsifi
15.	Sri Ajai Kumar Srivastava, S.D.J.M., Sahebganj [Under orders of transfer and posting on promotion at Koderma as Civil Judge (Sr. Division)]	a) Civil Judge (Sr. Division) b) Koderma c) koderma	S.C.C. powers of Rs.1500/- within the local limits of Koderma Munsifi
16.	Sri Kumar Pawan, S.D.J.M., Dhanbad [Under order of posting on promotion]	a) Civil Judge (Sr. Division) b) Dhanbad c) Dhanbad	S.C.C. powers of Rs.1500/- within the local limits of Dhanbad Munsifi
17.	Sri Asif Equbal, SDJM, Giridih [Under order of posting on promotion]	a) Civil Judge (Sr. Division) b) Giridih c) Giridih	S.C.C. powers of Rs.1500/- within the local limits of Giridih Munsifi
18.	Sri Soumendra Nath Sikdar, J.M.-cum-JudgeIncharge-cum-P.M.(J.J Board), Sahebganj [Under order of posting on promotion]	a) Civil Judge (Sr. Division) b) Sahebganj c) Sahebganj	XXXXXXXX
19.	Sri Sachindra Birua, S.D.J.M., Dumka [Under orders of transfer and posting on promotion at Bokaro as Civil Judge (Sr. Division)]	a) Civil Judge (Sr. Division) b) Bokaro c) Bokaro	S.C.C. powers of Rs.1500/- within the local limits of Bokaro Munsifi
20.	Sri Abhimanyu Kumar, S.D.J.M -Judge Incharge, Ramgarh [Under order of posting on promotion]	a) Civil Judge (Sr. Division) b) Ramgarh c) Ramgarh	S.C.C. powers of Rs.1500/- within the local limits of Ramgarh Munsifi
21.	Sri Abhash Verma, S.D.J.M., Jamtara [Under order of posting on promotion]	a) Civil Judge (Sr. Division) b) Jamtara c) Jamtara	XXXXXXXX
22.	Sri Piyush Srivastava, S.D.J.M., Latehar [Under order of posting on promotion]	a) Civil Judge (Sr. Division) b) Latehar c) Latehar	S.C.C. powers of Rs.1500/- within the local limits of Latehar Munsifi
23.	Sri Sanjay Kumar Dubey, J. M.-cum-Judge Incharge- P.M. (J.J. Board), Dumka [Under order of posting on promotion]	a) Civil Judge (Sr. Division) b) Dumka c) Dumka	XXXXXXXX
24.	Sri Chaudhary Ahsan Moiz, CivilJudge(Jr. Div.)-cum- Judge Incharge, Lohardaga [Under order of posting on promotion]	a) Civil Judge (Sr. Division) b) Lohardaga c) Lohardaga	S.C.C. powers of Rs.1500/- within the local limits of Lohardaga Munsifi
25.	Sri Koushik Mishra, J. M. -cum-Judge Incharge-cum-Civil Judge (Jr. Div.)-P.M. (J.J Board), Gumla [Under order of posting on promotion]	a) Civil Judge (Sr. Division) b) Gumla c) Gumla	S.C.C. powers of Rs.1500/- within the local limits of Gumla Munsifi
26.	Sri Vijay Kumar Srivastava, S.D.J.M., Chatra [Under order of posting on promotion]	a) Civil Judge (Sr. Division) b) Chatra c) Chatra	S.C.C. powers of Rs.1500/- within the local limits of Chatra Munsifi

Yours faithfully,  
Sd/- (Anil Kumar Choudhary  
Registrar General

**MEMO. NO. .... /APTT. DATED RANCHI, THE 20<sup>th</sup> April, 2016**

Copy forwarded to the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.

Sd/- Anil Kumar Choudhary  
Registrar General

*Handwritten signature and date:*  
21.04.2016

**MEMO. NO. .... /APPTT.**

**DATED RANCHI, THE 20<sup>th</sup> April, 2016**

Copy forwarded to the concerned Principal District & Sessions Judges for information and communication to the Officers concerned.

The concerned Principal District & Sessions Judges are requested to see that the notification is published in the District Gazette within the time prescribed as per Court's letter No.7988-8020 dated 11.06.1986.

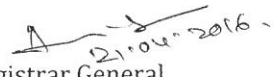
**Sd/- Anil Kumar Choudhary**  
Registrar General

**MEMO. NO. 2861 /APPTT.**

**DATED RANCHI, THE 20<sup>th</sup> April, 2016**

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Government of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi / the Registrar (Vigilance), the Registrar (Administration) I/c, the Registrar (Establishment), the Central Project Coordinator, e-Courts Project, I/c NIC Cell, the PPS I/c to Hon'ble the Chief Justice ...High Court of Jharkhand, Ranchi / the Dy. Commissioners of the concerned Districts for information and necessary action.

(The Dy. Commissioners are requested to get the notification published in the District Gazette within a fortnight from the receipt of this order).

  
Registrar General

**HIGH COURT OF JHARKHAND, RANCHI**  
**NOTIFICATION**

**THE 20<sup>th</sup> APRIL, 2016**

No. 133 A: In exercise of the powers conferred under Sub Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the High Court has been pleased to confer upon the Officers, named in Column No. 2 of the table given below, the powers of a Judicial Magistrate of the 1<sup>st</sup> Class for the District noted against their names in Column No. 3 of the table.

Further, in exercise of the powers conferred under Sub Section (2) of Section 12 of the Criminal Procedure Code, the Officers named in Column No.2 are also appointed as Additional Chief Judicial Magistrate for the District mentioned against their names and to vest them with all the powers of a Chief Judicial Magistrate under the Criminal Procedure Code, 1973 (Act 2 of 1974), or under any other law for the time being in force as the High Court may direct, which they will exercise only in the District/Subdivision mentioned against their names in Column No.4.

Sl. No.	Name of the Officers with designation and present place of posting.	Name of the District	Name of the Subdivision
1	2	3	4
1.	Sri Satyapal, CJM-cum-Civil Judge (SD)-I, Simdega [Under orders of transfer and posting at Rajmahal as Civil Judge (Sr. Division)]	Sahebganj	Rajmahal
2.	Sri Ajay Kumar Singh, Civil Judge (Sr. Div)-cum-J.M., Deoghar	Deoghar	Deoghar
3.	Sri Akhilesh Kumar, Civil Judge (Senior Division)-cum-J.M., Hazaribagh	Hazaribagh	Hazaribagh
4.	Sri Anil Kumar No.2, Civil Judge (Senior Division)-cum-J.M., Jamshedpur	Jamshedpur	Jamshedpur
5.	Sri Neeraj Kumar Vishwakarma, Civil Judge (Senior Division)-cum-J.M., Ranchi	Ranchi	Ranchi
6.	Sri Mukulesh Chandra Narain, S.D.J.M., Pakur [Under orders of transfer and posting on promotion at Ghatshila, (Jamshedpur) as Civil Judge (Sr. Division)]	Jamshedpur	Ghatshila
7.	Sri Sanjay Singh Yadav, J.M.-cum-Judge Incharge-cum-P.M(J.J Board), Pakur [Under order of posting on promotion]	Pakur	Pakur
8.	Sri Rajendra Kumar Sinha, S.D.J.M.-cum-Judge Incharge, Khunti [Under orders of transfer and posting on promotion at Chaibasa as Civil Judge (Sr. Division)]	Chaibasa	Chaibasa
9.	Sri Bimlesh Kumar Sahay, S.D.J.M., Daltonganj [Under order of posting on promotion]	Daltonganj	Daltonganj
10.	Sri Rakesh Kumar, S.D.J.M.-cum-Judge Incharge, Bermo at Tenughat [Under order of posting on promotion]	Bokaro	Bermo at Tenughat
11.	Sri Sanjiv Kumar Verma, S.D.J.M.-cum-Judge Incharge, Godda [Under order of posting on promotion]	Godda	Godda
12.	Sri Vinod Kumar Tiwari, S.D.J.M., Jamshedpur [Under orders of transfer and posting on promotion at Garhwa as Civil Judge (Sr. Division)]	Garhwa	Garhwa
13.	Sri Ajai Kumar Srivastava, S.D.J.M., Sahebganj [Under orders of transfer and posting on promotion at Koderma as Civil Judge (Sr. Division)]	Koderma	Koderma

*21/04/2016*



14.	Sri Kumar Pawan, S.D.J.M., Dhanbad [Under order of posting on promotion]	Dhanbad	Dhanbad
15.	Sri Asif Equbal, SDJM, Giridih [Under order of posting on promotion]	Giridih	Giridih
16.	Sri Soumendra Nath Sikdar, J.M.-cum-JudgeIncharge-cum-P.M.(J.J Board), Sahebganj [Under order of posting on promotion]	Sahebganj	Shebganj
17.	Sri Sachindra Birua, S.D.J.M., Dumka [Under orders of transfer and posting on promotion at Bokaro as Civil Judge (Sr. Division)]	Bokaro	Bokaro
18.	Sri Abhimanyu Kumar, S.D.J.M -Judge Incharge, Ramgarh [Under order of posting on promotion]	Ramgargh	Ramgarh
19.	Sri Abhash Verma, S.D.J.M., Jamtara [Under order of posting on promotion]	Jamtara	Jamtara
20.	Sri Piyush Srivastava, S.D.J.M., Latehar [Under order of posting on promotion]	Latehar	Latehar
21.	Sri Sanjay Kumar Dubey, J. M.-cum- Judge Incharge-P.M. (J.J. Board), Dumka [Under order of posting on promotion]	Dumka	Dumka
22.	Sri Chaudhary Ahsan Moiz, Civil]Judge(Jr. Div.)-cum-Judge Incharge, Lohardaga [Under order of posting on promotion]	Lohardaga	Lohardaga
23.	Sri Koushik Mishra, J. M. -cum-Judge Incharge-cum-Civil Judge (Jr. Div.)-P.M. (J.J Board), Gumla [Under order of posting on promotion]	Gumla	Gumla
24.	Sri Vijay Kumar Srivastava, S.D.J.M., Chatra [Under order of posting on promotion]	Chatra	Chatra

Yours faithfully,  
Sd/-(Anil Kumar Choudhary)  
Registrar General

MEMO. NO. .... /APPTT. DATED RANCHI, THE 20<sup>th</sup> April, 2016

Copy forwarded to the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.

Sd/- Anil Kumar Choudhary  
Registrar General

MEMO. NO. .... /APPTT. DATED RANCHI, THE 20<sup>th</sup> April, 2016

Copy forwarded to all the Principal District & Sessions Judges including Judicial Commissioner, Ranchi for information and communication to the Officers concerned.


Sd/- Anil Kumar Choudhary  
Registrar General

A  
21.04.2016

**MEMO. NO. 2864/APPTT.**

**DATED RANCHI, THE 20<sup>th</sup> April, 2016**

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Government of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi / O/o the Registrar General/ the Registrar (Vigilance) , O/o the Registrar (Administration) I/c, the Registrar (Establishment), the Central Project Co-ordinator , e-Courts Project, I/c NIC Cell (with a direction to upload the same in the website of the Court) , the PPS I/c to Hon'ble the Chief Justice ...High Court of Jharkhand, Ranchi / Dy. Commissioners and Superintendent of Police of the concerned Districts for information and necessary action.

  
21.04.2016  
Registrar General

**HIGH COURT OF JHARKHAND, RANCHI**

**NOTIFICATION**

**THE 21<sup>ST</sup> APRIL, 2016**

No. 134/A: In exercise of the powers conferred under Sub Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Court has been pleased to confer the additional powers of a Judicial Magistrate of the 1<sup>st</sup> Class upon the Officers named in Column No. 2. of the table given below for the territorial jurisdiction mentioned in Column No. 3. to try and, if necessary, to commit for trial of cases with respect to the offence under the Acts as mentioned in Law Department's, Government of Bihar, Memo. No.1806/J & 1604/J dated 13.4.1992 and 21.4.1999 respectively.

The Court have further pleased to confer upon them the additional powers to take cognizance of such cases which they have been authorised to try.

The Officers are also appointed to act as Presiding Officers of the Special Courts established with their Headquarters as mentioned against their names in Column No. 4. of the table, having jurisdiction as mentioned in Column No. 3. for trial of cases relating to Economic Offences under the Acts mentioned in the Law Department's aforesaid Memo.

Sl. No.	Name of the Officers with designation and present place of posting (With Judgeship)	Territorial Jurisdiction	Headquarters of the Court
1.	2.	3.	4.
1.	Sri Yogesh Chandra Verma, S.D.J.M., Sahebganj (Rajmahal) [Under orders of transfer and posting on promotion at Jamshedpur as Civil Judge (Sr. Division)]	East Singhbhum, West Singhbhum and Saraikela	Jamshedpur
2.	Sri Manoj Kumar Tripathi, Civil Judge (Junior Division), Jamshedpur [Under orders of transfer and posting on promotion at Dhanbad as Civil Judge (Sr. Division)]	Dhanbad, Bokaro, Giridih, Hazaribagh, Koderma, Chatra, Dumka, Deoghar, Godda, Pakur, Jamtara and Sahebganj.	Dhanbad
3.	Smt. Kusum Kumari, Judicial Magistrate cum- Civil Judge (Jr. Div.), Koderma [Under orders of transfer and posting on promotion at Ranchi as Civil Judge (Sr. Division)]	Ranchi, Lohardaga, Gumla, Simdega, Palamau, Latehar and Garhwa	Ranchi

By order of the Court  
**Sd/- (Anil Kumar Choudhary)**

Registrar General

**Memo. No. .... /Apptt.**  
**XX-4-2/2001**

**Dated Ranchi, the 21<sup>st</sup> April, 2016**

Copy forwarded to the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette

**Sd/- (Anil Kumar Choudhary)**

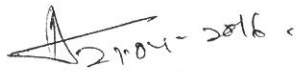
Registrar General

**Memo. No. 2870 /Apptt.**  
**XX-4-2/2001**

**Dated Ranchi, the 21<sup>st</sup> April, 2016**

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Govt. of Jharkhand, Ranchi/ the Accountant General (A&E), Jharkhand, Ranchi/ the Registrar (Vigilance), the Registrar (Administration) I/c, the Registrar (Establishment), the Central Project Co-ordinator, e-Courts Project and I/c NIC Cell ..... High Court of Jharkhand, Ranchi / the Judicial Commissioner, Ranchi & the concerned Principal District & Sessions Judges for information (and communication to the Officer concerned).

(-) For J. C. & P.D.Js. only

  
Registrar General